## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3743 ANSWERED ON:05.08.2014 BILLS FROM STATES

Ahir Shri Hansraj Gangaram; Lokhande Shri Sadashiv Kisan; Ramachandran Shri Krishnan Narayanasamy; Sreeramulu Shri B.

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has received several Bills from various State Governments for approval;
- (b) if so, the names of the Bills received indicating those approved and pending so far along with the reasons for pendency between 2009-2014. State/UT-wise including Tamil Nadu, Maharashtra and Karnataka; and
- (c) the time by which the pending Bills are likely to be approved?

## **Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RUJJU)

- (a): Yes, Madam.
- (b) & (c): The details of the Bills received from the State Governments/UTs concerned for the consideration and assent of the President of India during 2009, 2010, 2011, 2012, 2013 and 2014 and the status of each Bill are at Annexure.

The State Legislations are examined in consultation with the Central Ministries/Departments concerned from three angles viz;

- (i) Repugnancy with Central laws;
- (ii) Deviation from National or Central Policy; and
- (iii) Legal and Constitutional validity.

Whenever necessary, the State Governments/UTs are advised to modify/amend provisions of such legislations/Bills keeping the above in view. Sometimes, discussions are also held with the State Governments/UTs and Ministries/Departments of the Government of India with a view to arrive at the final decision. Even though this Ministry makes all out efforts for early processing of these legislations, it is difficult to fix a time frame for their approval.